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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

Registration O.A. No. 168 of 1992

Karan Singh Gaur ... .. Applicant.

Versus

Union of India ,  
and others ... .. Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon'ble Mr. A.B. Gorthi, Member (A)

( By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

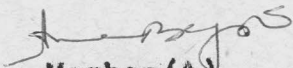
(Km. Sadhna Srivastava, appears on behalf of the respondent.  
The applicant was appointed as L.D.C. on 16.5.1966


in the Ordinance Factory, Kanpur. While he was working as U.D.C. in the said department, he was suspending from service vide order dated 6.1.1992 passed by the respondent no. 1 due to pending disciplinary proceeding in the department. On 25.6.1991 the applicant was charge-sheeted and an enquiry officer was appointed and the enquiry proceedings were going ahead. The applicant was not suspended at that time but he was suspended 6.1.1992. Feeling aggrieved against the said order, the applicant has approached the Tribunal. The applicant has been suspended in respect of some criminal charge against him. The applicant was kept under suspension because of some criminal investigation against him. The grievance of the applicant is that the departmental proceedings in respect of the charge is pending against him and the applicant has been kept under suspension in respect of the false charge which has not yet, been proved. Obviously, no charges are proved against the applicant, the respondents themselves will recall the suspension order. Merely because they have passed the suspension order, the same will not give them any licence to delay the enquiry proceedings against the applicant.

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2. Accordingly, the respondents are direct<sup>ed</sup> to conclude the departmental proceedings which are pending against the applicant within a period of 4 months from the date of receipt of the copy of this judgment, given<sup>ing</sup> a reasonable opportunity to the applicant to defend himself and the applicant shall cooperate with the enquiry. This application is dismissed with the further observations that in case no guilt against the applicant is established, the respondents will consider the case of the applicant recalling the suspension order. No order as to costs.

  
Member (A)

  
Vice-Chairman

Dated: 18.2.1992

(n.u.)